

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF INFOTECH HAL LIMITED

Sl.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Infotech HAL Limited
2.	Date of incorporation of corporate debtor	23 rd August 2007
3.	Authority under which corporate debtor is incorporated /registered	ROC Bangalore
4.	Corporate Identity Number of corporate	U29200KA2007PLC043691
5.	Address of the registered office and principal office (if any) of corporate debtor	5th Floor, Infotech IT Park Phase 1, 110A & 110 B, Electronics City , Hosur Main Road, Bangalore, Karnataka, India, 560100
6.	Date of closure of Insolvency Resolution Process	26 th February 2026
7.	Liquidation commencement date of corporate debtor	27 th February 2026 (Received order copy on 03 rd March 2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Vasudevan Gopu IBBI/IPA-002/IP-N00291/2017-18/10849
9.	Address and e-mail of the liquidator, as registered with the Board	G.V. Enclave, 18/30, Ramani Street, K.K. Pudur Saibaba Colony (4th Right Opp. Road to Saibaba Colony Hotel Annapoorna Road), Coimbatore – 641038, Tamilnadu, India. Email ID: vasudevanacs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	G.V. Enclave, 18/30, Ramani Street, K.K. Pudur Saibaba Colony (4th Right Opp. Road to Saibaba Colony Hotel Annapoorna Road), Coimbatore – 641038, Tamilnadu, India. Email ID: ihalcirp@gmail.com
11.	Last date for submission of claims	29 th March 2026

Notice is hereby given that the National Company Law Tribunal, Bengaluru bench has ordered the commencement of liquidation of Infotech HAL Limited on 27th February 2026.

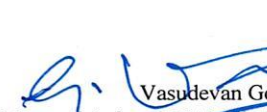
The stakeholders of Infotech HAL Limited are hereby called upon to submit their claims with proof on or before 29th March 2026 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 04.03.2026
Place: Coimbatore


Vasudevan Gopu
 Liquidator of Infotech HAL Limited
 Registration No: IBBI/IPA-002/IP-N00291/2017-18/10849
 AFA No: AA2/10849/02/300627/204281 valid till 30.06.2027



FORM A
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
INFOTECH HAIL LIMITED

S/Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	INFOTECH HAIL LIMITED
2.	Date of Incorporation of Corporate Debtor	23 rd August 2007
3.	Authority under which Corporate Debtor is incorporated / registered	ROC, Bangalore
4.	Corporate Identity Number of corporate debtor	U29200KA2007PLC043691
5.	Address of the registered office and principal office (if any) of Corporate Debtor	5th Floor, Infotech IT Park Phase 1, 110A & 110 B, Electronics City , Hosur Main Road, Bangalore,Karnataka, India -560100.
6.	Date of closure of Insolvency Resolution Process	28 th February 2026
7.	Liquidation commencement date of corporate debtor	27 th February 2026 (Received order copy on 03 rd March 2026)
8.	Name and registration number of the insolvency professional acting as liquidator	M.Vasudevan Gopu IBBI/IPA-002/IP-N00291/2017-18/10849
9.	Address and e-mail of the liquidator, as registered with the Board	G.V. Enclave, 18/30, Ramani Street, K.K. Pudur Saibaba Colony (4th Right Opp. Road to Saibaba Colony Hotel Annaapooram Road), Coimbatore – 641038, Tamilnadu, India. Email ID: vasudevanacs@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	G.V. Enclave, 18/30, Ramani Street, K.K. Pudur Saibaba Colony (4th Right Opp. Road to Saibaba Colony Hotel Annaapooram Road), Coimbatore – 641038, Tamilnadu, India. Email: hialcpr@gmail.com
11.	Last date for submission of claims	29 th March 2026

Notice is hereby given that the National Company Law Tribunal, Bengaluru bench has ordered the commencement of liquidation of Infotech Hail Limited on 27th February 2026. The stakeholders of Infotech Hail Limited are hereby called upon to submit their claims with proof on or before 29th March 2026 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Regulators) Regulations, 2016, shall be deemed to be submitted under section 38.

Vasudevan Gopu
Liquidator of Infotech Hail Limited
AFA No: AA21/0849/02/300627/204281 valid till 30.06.2026

Date : 04.03.2026
Place : Coimbatore

Date : 04.03.2026
Place : Coimbatore

NOTICE					
HITACHI ENERGY INDIA LTD					
Registered Office: 8 th Floor, Brigade Opus, 70/401, Kodigehalli Main Road, Bangalore - 560092					
NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation.					
Name[s] of holder[s] [and Jt holder[s], if any]	Kind of Securities and face value	No. of Securities	Folio No	Certificate No	Distinctive number[s]
SHOBHA DINKAR KULKARNI	Equity RS. 2/-	58	APS0157264	157264	42266479 - 42266536
[Place] – KOLHAPUR			[Name[s] of holder[s] / Applicant[s]		
[Date] – 07/03/2026			SHOBHANA DINKAR KULKARNI		



SMFG India Home Finance Co. Ltd.

Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400011
Regd. Off.: Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the **Public in General** and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the **Authorised Officer of SMFG India Home Finance Co. Ltd.** (hereinafter referred to as **SMHFC**) ("**Secured Creditor**"), will be sold on "**As is where is**", "**As is what is**" and "**Whatever there is**" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses therein till date of realization, due to **SMHFC** Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price : Earnest Money Deposit :	Date & Time of E-Auction	Date of EMD Submission
1.	Lan No. - 617939211648011 1. Maylar Basavaraj Hadapad, S/o. Basavaraj Hadapad	Schedule 'A': All that part and parcel of Residential Apartment Bearing Ward Extension Cts No. 2369, Measuring 462.2/9 Sq. Yards Situated At Nagashettikoppa Village, Tq.hubballi, District: Dharwad, And Bounded As Follows: Boundaries: East: CTS No. 2368, West: Road, North: Cts No. 2366, South: CTS No. 2370.	Rs. 27,50,000/-	14.04.2026 at 11.00 AM to 01.00 PM	13.04.2026
	2. Ningavala Basavaraj Hadapad, W/o. Basavaraj Hadapad	Schedule 'B': All That Piece And Parcel of Residential Property Bearing 191 Sq Ft Undivided Share For Flat No. FF-102(F25) On 1 st Floor Super Built Up Area of The Flat No. FF-102 is 672 Sq Ft., Undivided Share In The Above Referred Schedule "A" Property Renuka Comforts 1 Situated At Nagashettikoppa Village, Tq: Hubballi, District: Dharwad. Within The Registration District of Dharwad And Sub Registration Office At Hubballi Sub Registrar.	Rs. 2,75,000/-		

Details terms and conditions of the sale are as below and the details are also provided in our/secured creditor's website at the following link website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>) The Interested Bidders can also contact : Manjunath P, Mobile: 8655200931, E-mail: Manjunath.P3@grihashakti.com, Mr. Niloy Dey, on his Mob. 8655619157, E-mail : Niloy.Dey@grihashakti.com

Sd/-
Authorized Officer,
SMFG India Home Finance Co. LTD.

Date : Dharwad, Karnataka
Place : 06.03.2026



Chola
Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: Chola Crest, Super B, C54 & C55, 4,
Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600 032

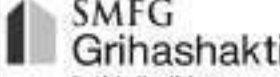
APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (For Immovable Property)

WHEREAS the undersigned being the Authorised Officer of **M/s.Cholamandalam Investment And Finance Company Limited**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein in below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **M/s.Cholamandalam Investment And Finance Company Limited** for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

SL. NO	NAME AND ADDRESS OF BORROWER & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
1	Loan Account No. HL25DHA000125448 1. Mr/Mrs. MAHAABUB ALI NEGALUR 2. Mr/Mrs. RESHMANEGALUR Naregal Hanagali , Naregal,neregal Hanagal Haveri,Kudal Road, Haveri, Karnataka - 581148. Also At: E,Swthu No 1517002020020120803, Vpc 6, At Naregal,tq Hangal,dist Haveri, , Naregal, Near Chandraguttemma Temple Hangal, Haveri, Karanatak, 581202	23-12-2025	Rs.4180879/- as on 22-12-2025	All the piece and parcel of N A Plot Bearing E Khata No 1517002020020120803 VPC No.06 Measuring Total:20.53Sq Mtr, (East-west 16.6116 Metres and North-south 12.192 metres) Situated at Naregal village, TQ: Hangal District: Haveri, within the limits of Naregal Gram Panchayat Same is bounded as under: Boundaries for 20.53Sq Mtr, of land To the East: Government Road, To the West : Property belonging To Mahabubali S/O Akbarbas Neglur, To the North: Property belonging To Mahabubali S/O Akbarbas Neglur, To the South: Property belonging To Akkamma Kariyappa ulagi	Possession Date: 05-03-2026

Date : 05-03-2026, Place : HAVERI

Authorised Officer, **M/s. Cholamandalam Investment And Finance Company Limited**



SMFG

Grihashakti

Rajpi Nigam, Rajpi Vishvam

Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. (hereinafter referred to as SMHFC) under the Act and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

Sr. No.	Loan Account No. & Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description Of Secured Assets / Mortgage Property	Date of Demand Notice U/s. 13 (2) & Total O/s.
1	LAN : 619039511759147 1. Basavarajappa K N 2. Sharadha T H Add : #249, Alur, Near Ravanasiddeshwara Temple, Davanagere - 577512	Property No.537/43, E. Swathu No.151200201300120459, Measuring 7.62 X 12.912 Mts I.e., 92.90 Sq Fts Situated At Aaluru Village, Aaluru Gram Panchayat, Davanagere Taluk, Davanagere Dist. And Bounded By: Boundaries: East By: Site No.42, West By: Property Of Shardhamma, North By: Road, South By: Sy No. Land Within The Registration District Of Davanagere And Sub Registration Office At Davanagere (Herein After Referred To As 'Residential Property')	12.02.2026 Rs. 73,931.68 (Rs. Seven Lakh Thirty Thousand Nine Hundred Thirty One & Paise Sixty Eight Only) as on 06.02.2026 NPA Date : 05.02.2026

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinafter within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMHFC is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMHFC shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMHFC is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMHFC also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMHFC. This remedy is in addition and independent of all the other remedies available to SMHFC under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMHFC and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-

Authorized Officer,

SMFG INDIA HOME FINANCE CO. LTD.

Place : Davanagere, Karnataka

Date : 12.02.2026



Chola
Enter a better life

CHOLAMANDAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: Chola Crest, Super B, C54 & C55, 4,
Thiru Vi Ka Industrial Estate, Guindy, Chennai – 600 032

APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (For Immovable Property)

WHEREAS the undersigned being the Authorised Officer of M/s.Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within days from the date of receipt of the said notice. The borrowers mentioned herein in below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s.Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

SL. NO	NAME AND ADDRESS OF BORROWER & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
1	Loan Account No. HL05/LAN000064719 1. Mr/Mrs. MUNILAKSHMAYYA BANAHALLI CHANNAPPANZ. 2.Mr/Mrs. VENKATESHA KAVITHA 195.R F ROAD,OPP SHANKARAPPA HOTEL, WARD NO 13,MALUR,KOLAR,SHANKARAPPA HOTEL, KOLAR, KARNATAKA - 563130. Also at: (NA Sy no.524 (Old Sy No.112), 538 / Property bearing PID no.30-520-360 Green garden layout, Malur village, Kasaba hobli, Malur taluk, Kolar District Assesment no.11412/46, Site no.46 Malur Malur Kolar JSS Public School Kolar 563130	23-12-2025	Rs.2949384/- as on 22-12-2025	All the piece and parcel of the Site No.46, Katha No.11412/46, property converted has been converted for residential purpose, situated at Green Garden Layout, Maluru Village, Kasaba Hobli, Malur Taluk, measuring East to West 15.240030 sq.meters , North to South : 9.144018 sq.meters in totally measuring 139.3545 sq.mtrs, and bounded on : East by : Road, West by : Site No.63, North by : Site No.47, South by : Site No.45.	Possession Date: 03-03-2026
Date : 03-03-2026, Place : Kolar		Authorised Officer, M/s. Cholamandalam Investment And Finance Company Limited			



**I arrive at a conclusion
not an assumption.**

Inform your opinion with detailed analysis.

The Indian Express.
For the Indian Intelligent.



